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honourable Minister whether M/s. Petrofils's application for the second generation texturising plant sympathetically considered by the Government as the time is very much going against them.

SHRI P. C. SETHI: Sir, as far as these varns and fibres are concerned, the demand for these things is rising speedily and, therefore, taking account the various factors like technical feasibility, the capacity to finance and other relevant factors, the decision is taken. Sir, as far as the future policy is concerned, there is no permanent policy that all these should go to the public sector only. But, in the case of the public sector or the joint sector or the co-operative sector vis-a-vis the private sector, if the applications made by the co-operative sector or the public sector or the joint sector are more feasible technically and financially, then, Sir, certainly they would be given preference. So far as the second generation texturisation plant licence to Petrofils is concerned, I can assure the hon. Member that that is receiving our close attention.

SHRI NARSINGH NARAIN PAN-DEY: Sir, some days back here in Parliament, the question of polyster filament yarn to the powerloom sector was discussed here, and it was found that many of the factories are closing down. May I know from the Minister when we have taken a policy decision about mixed economy, will the Government sympathetically consider that the production of this type of yarn which is being used in the small-scale industry be provided in public sector and also the distribution should so that they may be able to respond to the demand?

SHRI P. C. SETHI: Even from the private sector companies, the Government will try to see that the demand of the small-scale sector, particularly of weavers, could be met. As far as further licensing of these fibres is concerned, there is already a proposal

under the consideration of the Government where the staple fibre licences are going to be given to five joint sector companies of the State Governments.

"292. [Transferred to the 18th December, 1980].

*293. [The questioner (Shri R. Ramakrishan) was absent. For answer vide cols, 45-46 infra]

*294. [The questioner (Shri Surrendra Mohan) was absent. For answer vide col...infral

*295. [The questioner (Shri Kalraj Mishra) was absent. For answer vide cols. 46—50 infra.]

Pushing out of Tribals by the Refugees Resettled in Dandakaranya

*296. SHRI SURENDRA MOHAN . Will the Minister of SUPPLY AND REHABILITATION be pleased to state:

- (a) whether the tribals in the Malkangiri area are being pushed their hearth and home by the in Dandakaranya refugees resettled area in Koraput District of Orissa; and
- (b) if so, what steps have been taken by Government to safeguard the interest of the tribals?

THE DEPUTY MINISTER IN THE MINISTRY OF SUPPLY AND HABILITATION (SHRI P. K. THUN-GON): (a) No, Sir.

(b) Does not arise.

SHRI SURENDRA MOHANTY: Sir, is it a fact that some time back the Orissa Press extensively reported that tribals from Dandakaranaya are being pushed out by outsiders so that they may be able to utilise the infrastructure which has been created there?

SHRI BHAGWAT JHA AZAD: The fact is otherwise. In the Malkangiri area, about which you have asked the 31

question, we have kept special reservations for tribals; 25 per cent of the land reclaimed is to be given to them. We are giving them help up to Rs. 3500, mostly as grant etc., as compared to displaced persons who are given all loans. So, Sir, not a single case, I am saying, has come to our notice. I am prepared to examine any case where a tribal has been sent away.

SHRI SURENDRA MOHANTY: In view of the assurance of the hon. Minister, that he will look into cases where tribals have been expelled, can I take it that if such a case is brought to his notice he will examine it?

SHRI BHAGWAT JHA AZAD: have said that not a single case has happened, to my knowledge. If it is brought to my knowledge, I will go into it.

MR. CHAIRMAN: Have you got any case in mind?

SHRI BHAGWAT JHA AZAD: am saying that in this area we have given special privileges to the tribal people in the form of land, financial assistance and in other forms. Rather we are in search of landless tribals in the area whom we want to rehabilitate.

*297. [The questioners (Dr. Lokesh Chandra and Shri Bishambhar Nath Pande) were absent. For answer vide cols 51-52 infra.]

Hitch Over Finalization of Contract of Film on "Gandhiji"

*298 SHRI NARSINGH NARAIN PANDEY†:

> SHRI RAM BHAGAT PAS-WAN:

Will the Minister of INFORMA-TION AND BROADCASTING pleased to state whether it is a fact that some hitch has developed in the finalization of the contract of film on "Gandhiji" between the National Film Development Corporation and Sir Richard Attenborough of Indo-British Films Limited; if so, what are the details in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (MISS KUMUD-BEN M. JOSHI): Co-production of film "Gandhi" by Sir Richard Attenborough (Indo-British Films Limited) and the National Film Development Corporation is the first of its kind, The agreement is an intricate one and required thorough examination and interministerial consultations. It has, therefore, taken some time to finalise the document. All important have been resolved and the finalised agreement is expected to be signed soon.

SHRI NARSINGH NARAIN PAN-DEY: I have not to put any supplemen. The Minister has already clarified the position.

MR. CHAIRMAN: All right. Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

Hindustan Antibiotics Limited

*282.SHRI S. KUMARAN:

SHRI BHUPESH GUPTA:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether Government's tion has been drawn to the news report which appeared in the 'Blitz' of November 22, 1980 regarding the state of affairs in the Hindustan Antibiotics Limited (HAL); and
- (b) if so, what steps Government propse to take to remedy the situation?

[†]The question was actually asked on the floor of the House by Shri Narsingh Narain Pandey.